

Crime-prone areas have been indentified and police resources including pickets, foot patrolling and the PCR vans have been deployed to enhance visibility and prevent crime. Emergency Response Vehicles (ERVs) have been introduced and deployed in crime prone Police Stations to respond quickly in the event of crime or law and order situation and also to cordon off the scene of crime.

Several other steps have been taken by Delhi Police for the safety and security of women and children. Steps taken to instill confidence in the minds of girls and women include setting up of women helpline in each police station; increasing of Women Helpline No. 1091 from 4 to 10 lines; security audit of paying guest accommodation and girls hostels; watch on vulnerable routes; deployment of women in PCR vans at vulnerable places; and deployment of women in certain areas prone to crimes against women. During the year 2014 (upto 30th June), 8124 girls have been imparted self-defence training and 14 one day workshops on self-defence organized by Delhi Police in which 2555 women participated. Further, 4925 male police officers have attended Gender sensitization programmes. Instructions have been issued for filing of charge sheet in rape cases within 20 days of arrest of accused as a result of which over 87% of cases of crime against women are being worked out within first fortnight. Any delay beyond the stipulated period is monitored by Joint Commissioners of Police and other senior officers.

Terrorist groups banned in the country

2957. SHRI TARUN VIJAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many terrorists and insurgent groups preaching and practicing violence have been banned by Government so far, their name, area of their operation and dates of banning them; and

(b) whether their workers and office bearers have been held and prosecuted and if so, the details of the number of such persons arrested, prosecuted and convictions, if any, so far, organization-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Thirty six (36) organizations and nine (9) associations, have been declared as banned Terrorist Organizations and Unlawful Associations respectively under the Unlawful Activities (Prevention) Act, 1967 (UAPA), which are preaching and practicing violence in the country. The list of the names of these Terrorist Organizations and Unlawful Associations are given in Statement –I and II respectively (*See below*). The banning period of a terrorist organization continues until its removal from the list, as

per the procedure prescribed in the statute. As regards unlawful association proscription lasts for five years, after which it may be reviewed.

(b) No such data is Centrally maintained as “Public Order” and “Police” are State Subject as per the 7th Schedule of the Constitution of India. However, after the formation of the National Investigation Agency (NIA) in 2009 for investigating cases *inter-alia* pertaining to terrorism, cases involving banned terrorist and insurgent organizations have been investigated by the agency. The details of the accused arrested by NIA, pertaining to the cases involving these organizations, is given in Statement-III.

Statement-I

List of names of banned Terrorist Organizations under UAPA

1. Babbar Khalsa International
2. Khalistan Commando Force
3. Khalistan Zindabad Force
4. International Sikh Youth Federation
5. Lashkar-e-Taiba/Pasban-e-Ahle Hadis
6. Jaish-e-Mohammed/Tahrik-e-Furqan
7. Harkat-ul-Mujahideen/Harkat-ul-Ansar/Harkat-ul-Jehad-e-Islami
8. Hizb-ul-Mujahideen/ Hizb-ul-Mujahideen Pir Panjal Regiment
9. Al-Umar-Mujahideen
10. Jammu and Kashmir Islamic Front
11. United Liberation Front of Assam (ULFA)
12. National Democratic Front of Bodoland (NDFB) in Assam
13. People's Liberation Army (PLA)
14. United National Liberation Front (UNLF)
15. People's Revolutionary Party of Kangleipak (PREPAK)
16. Kangleipak Communist Party (KCP)
17. Kanglei Yaol Kanba Lup (KYKL)
18. Manipur People's Liberation Front (MPLF)
19. All Tripura Tiger Force
20. National Liberation Front of Tripura
21. Liberation Tigers of Tamil Eelam (LTTE)

22. Students Islamic Movement of India
23. Deendar Anjuman
24. Communist Party of India (Marxist-Leninist) — People's War, all its formations and front organizations
25. Maoist Communist Centre (MCC), all its formations and Front Organisations
26. Al Badr
27. Jamiat-ul-Mujahideen
28. Al-Qaida
29. Dukhtaran-e-Millat (DEM)
30. Tamil Nadu Liberation Army (TNLA)
31. Tamil National Retrieval Troops (TNRT)
32. Akhil Bharat Nepali Ekta Samaj (ABNES)
33. Organisations listed in the Schedule to the U.N. Prevention and Suppression of Terrorism (Implementation of Security Council Resolutions) Order, 2007 made under section 2 of the United Nations (Security Council) Act, 1947 and amended from time to time
34. Communist Party of India (Maoist) all its formations and front organizations
35. Indian Mujahideen, all its formations and front organizations
36. Garo National Liberation Army (GNLA), all its formations and front organizations.

Statement-II

List of names of banned Unlawful Associations under UAPA

1. Students Islamic Movement of India (SIMI)
2. United Liberation Front of Assam (ULFA)
3. National Democratic Front of Bodoland (NDFB)
4. Dima Haram Daogah (Joel) DHD (J)
5. Meitei Extremist Organisation consisting the following:
 - (a) Peoples' Liberation Army (PLA)
 - (b) United National Liberation Front (UNLF)
 - (c) Peoples' Revolutionary Party of Kangleipak (PREPAK)
 - (d) Kangleipak Communist Party (KCP)

- (e) Kanglei Yaol Kanba Lup (KYKL)
- (f) Manipur People's Liberation Front (MPLF)
- (g) Revolutionary Peoples' Front (RPF)
- 6. All Tripura Tiger Force (ATTF)
- 7. National Liberation Front of Tripura (NLFT)
- 8. Hynniewtre National Liberation Council (HNLC)
- 9. Liberation Tigers of Tamil Eelam.

Statement-III

Details of the accused arrested by NIA pertaining to the cases involving banned terrorist and insurgent organizations

Sl.No.	Name of the Organization	Number of accused arrested
1.	Communist Party of India (Maoist) (CPI-Maoist)	32
2.	Hizbul Mujahideen (HM)	16
3.	Indian Mujahideen (IM)	24
4.	Kanglei Yaol Kanba Lup (KYKL)	8
5.	Kangleipak Communist Party-MC [KCP (MC)]	5
6.	Lashkar-e-Taiba/Huji	49
7.	People's Liberation Army (PLA)/RPF	6
8.	People's Revolutionary Party of Kangleipak (PREPAK-UPPA)	4
9.	Students Islamic Movement of India (SIMI)	64
10.	United National Liberation Front (UNLF)	18

Improving street lighting to control crime against women

2958. SHRI KALPATARU DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether to control crimes against women, the Union Government has issued instructions to the States/UT Governments to improve lighting system in the streets in the cities and towns of the country;

(b) if so, the details thereof;